THE MANIPUR STATE LEGISLATURE (DELEGATION OF POWERS) BILL. 1973

MR. DEPUTY CHAIRMAN: Mr Pant.

SHRI NAWAL KISHORE (Uttar Pradesh): I have no objection if you take this up but it is already 5.30.

MR. DEPUTY CHAIRMAN: We usually sit up to six.

SHRI NAWAL KISHORE: But sometimes we also sit up to 7.30.

SOMF HON. MEMBERS: Let us finish this.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, I move—

"That the Bill to conter on the President the power of the Legislature of the State of Manipur to make laws, be taken into consideration."

The question was proposed.

श्री नवल किशोर: उप सभापित जी, इम विधेयक को बहत ही नान-सीरियली यानी हल्के तरीके से पन जी ने मूव किया। यह बात मही है कि जब उन्होंने इम मम्बन्ध में कोई भाषण नहीं दिया, कुछ बनलाया नहीं, तो फिर इम वारे में ज्यादा कहना नहीं है। श्रीमान्, में ग्रापका थोड़ा ममय ल्गा ग्रीर यह कहना चाहता ह कि दो ढाई महीने के ग्रन्दर यह तीसरी स्टेट है जहा पर पन जी ने राष्ट्रपति का शासन लाग् किया है। में मब से पहले बिल में जो स्टेटमेट ग्राफ ग्राब्जैक्ट्म एण्ड रीजन्म दिया हुगा है उसके समबन्ध में कहना चाहता हू श्रीर उस चीज को ग्रापकी ग्राजा से पढ देना चाहता हू।

"Under the Proclamation issued by the President on the 28th March, 1973, the powers of the Legislature of the State of Manipur are now exercisable by or under the authority of Parliament."

यट मही है। फिर लिखा है कि

"Such legislative measures as may be necessary for that State can be taken up by Parliament only by postponing its business; and even then, it is likely that Parliament may not have time to deal with all the legislative measures for the State. It is, therefore, proposed that Parliament should, in accordance with the provisions of sub-clause (a) of clause (1) of article 357 of the Constitution, confer by law on the President the powers of the Legislature of the State of Manipur to make laws for the State."

श्रीमान्, मै बडे ग्रदब से कहना चाहना हू कि पन्त जी जब म्राइन्दा इस तरह का विधेयक लाग तो उसके एम्स एड ग्राव्जैक्टम में से इस बात को निकाल दे । एक तरफ ये कन्डीशन्स है इस तरह की वहा राष्ट्रपति शासन हो जब राष्ट्रपति शासन हो जाता है स्रौर पापूलर गवर्नमेट सत्य हो जाती है तब ये कहते है कि पार्लियामेट के पाम वक्त नहीं है और जब पालियामेट के पास वक्त नहीं हे तो प्रेसिडेट को पावर दे दीजिए ग्रौर प्रेसिडेट को पावर देने वा मतलब है कि पन्त जी को पावर दे दीजिए कि जो चाहे कानून बनाए। मुझे इस सम्बन्ध मे एक शिकायत है पन्त जी से--वे बहत ग्रच्छी बान करन है, मीठी बान करने है---यह जो मनीपुर की स्टेट थी, नई स्टेट बनी थी, ग्रन्छा होता ग्रगर वटा पर रूलिंग कांग्रेस या भासक दल थोडी पेशेन्म, थोडी टालरेम दिखाना। इन्होने जानबङ्ग कर वह डिफेक्शन्स को प्रोत्साहित किया इस नीयत से कि उनकी पार्टी की गवर्नमेट बन जाये। यह चाज मेरा नही है, यह चार्ज वहा के मख्य मती का है। जब डिफेक्शन्स हो गए तो मै जरूर इस बान की बधाई देना ह वहां के मख्य प्मत्री का श्रीर गवर्नर को कि उन्होंने कास्टी-टयशन की स्पिन्टि को मानते हुए फौरन असेम्बली को बुलाया, जो उडीमा मे नही हुआ, ग्रौर ग्रसेग्बली को बलाने के बाद चीफ मिनिस्टर का बहमत नही रहा वह माइनरिटी मे या गया।

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[श्री नवल किशोर]

इसके माने यह है कि जो शासकीय काग्रेस थी या जो अपोजीशन मे थी उमकी मेजारिटी हो गई। जब मेजारिटी हो गई तो मरकार उनको बनानी चाहिए थी, लेकिन सरकार इमलिए नही बनाई क्योंकि उडीमा मे दूसरी माइड का बहमत होने के बावजूद इन्हीने असेम्बली को डिमाल्व कर दिया था। इसलिए उडीसा की बात को कायम रखने के लिए जानबुझकर मेजारिटी होते हुए भी इन्होंने सरकार नहीं बनाई। तो मुझको जो शिकायत उड़ोसा के बारे मे थी वही शिकायत मझको मनीपुर के बारे मे है।

भ्राखिरी बात मै यह कहना चाहना ह कि जहा कन्वीनियेन्ट होता है वहा ग्राप गवर्नर की बात मान लेते है ग्रीर जहा कनवीनिएन्ट नही होता वहा गवर्नर की बात नही मानते। कोई कन्वेन्शन नहीं है, इस तरह की ग्रौर कोई ट्रेडीशन नहीं है।

श्री गनेशी साल चौधरी (उत्तर प्रदेश) डबुल स्टैडर्ड है।

श्री नवल किशोर: पीछे से चौधरी साहब ने ठीक कहा कि डबुल म्टैंडर्ड है।

श्री रणबीर सिहः क्या बात कर रहे हो?

श्री नवल किशोर: चौधरी यह हरियाणा की बात नही है मनीपुर की बात है।

श्रो रणवीर सिंह (हरियाणा): समझ की बात करो ।

श्री नवल किशोर: ममझ मे तो चौधरी माहब ग्रापका कोई वास्ता नही है। मैपन्न जी से यह पुछना चाहता ह कि स्राखिर उन्होंने गवनंर की बात क्यो नहीं मानी ? सिर्फ इमलिए नहीं मानी जो गलती उडीसा मे हुई थी उम गलती को निभाना था, इसलिए आपने उस को नहीं माना । ग्रापने जब एक गनाह कर लिया तो उसके पोस्ट-मार्टम से क्या फायदा । ग्रब हमको निभाना पडेगा ग्रीर जब निभाना पडेगा तो इस विधेयक को पास भी करना पहेगा।

SHRI SALAM TOMBI (Manipur): Mı Deputy Chairman, Sir, whether we like it or not we have to welcome the Manipur State Legislature (Delegation of Powers) Bill, 1973. At the outset we welcome the action of the Government of India because it is good not to allow any Government formed with defectors. The Assembly had been dissolved since the 28th March, 1973. There is a vacuum which has to be filled up. It is a necessity that the President should have power to make laws. It is a 'must'. There is no way out. whether we like it or not. I should like to make the following submission. The time President's rule should be the minimum possible, as it is a negation of democracy. The elected representatives of the people of Manipur are the fittest to make laws for the welfare of Manipur. President's rule will be a poor substitute. An early mid-term election is the only solution. In a small State like Manipur, the Consultative Committee may be of 5 Members, three from the Lok Sabha and two from the Rajya Sabha instead of 15. Lastly, I would like to request the Government of India to see that the people of Manipur may have a fairer deal in food supply from the Centre. Manipur is a bottle-necked area and rice is selling at the highest price People are suffering like anything We have got no other work. The only source of livelihood is cultivation. When there is no harvest or when there is drought, then people are suffering like anything. We have got no factories also. So there is no other alternative of livelihood for them. The Government of India should know that Manipur is known for rice agitation since the British times-rice agitation.

To this another calamity has set in, water scarcity. Now, water is distributed by the CRP men. Government servants and many other people come into the picture The Government of India should take special care to see that there is no further deterioration in food supply and water supply during the period of the President's rule in Manipur,

SHRI SANAT KUMAR RAHA (West Bengal) We are discussing here the Bill to confer the power of the Legislature of the State of Manipur on the President to make laws in consultation with a Committee of both Houses At the fag end of the sitting, for the Minister to bring forward this Bill without even a speech, I think this has been considered very lightly This Bill should be given sufficient importance, not as Manipur, but as a territorial unit now a state of the Indian Union

Sii, I have got some observations to make for the Government to consider I hope that a proper atmosphere will be created during the President's rule and some basic ground work would be done for a new social outlook and a political system in Manipur for its future growth and integrated development with social justice under a stable Government

Formerly, Manipur was ruled by a king After independence, when the party system came in democracy, groups, persons of vested class outlook, took advantage of the backwardness, sensitiveness and other difficult human problems in the life of Manipuris to secure their own class or individual interest. So chaos was created, anarchy was dominant in the situation. I think the Indian Government also did nothing to unite the people for the upliftment of the Manipui people and for their social deve-Iopment So, it was very easy for these reactionary persons to exploit the sensitiveness the varying human problems and the very poor conditions of the working people of Manipur to have their own domination in Manipur by having a sort of defections

The importance of Manipur is also very great. It is on our international border. But it is very much faction-ridden by the disintegrationists and other subversive elements who always seek help outside India. This sort of a troubled situation was wanted by some top bureaucrats there at Manipur as well as at Delhi.

Manipul is a land of 11ch heritage and glorious traditions of folk art and cultural achievements, which is a very significant factor in Indian culture. This aspect of Manipur's life should be nourished properly to create a healthy atmosphere of solidarity, which is not present there

After the last elections, the State functioned with a Government of defectors from the very start It is a very small State with a population of nearly 11 lakhs, it was infested and infected with political blot of non-ideological defectors. The people there wanted a stable Government It is natural that they will want a stable Government for their own growth and development But a instability was the aim of the defectors People there wanted a stable Government but instability was the business of defectors. In this situation though the number of defectors may be very small in strength they could topple the Government for personal gain Similat instances are there of Orissa and Andhra If defection for personal interest is encouraged it acts as a boomerang We have bitter experience of this stigma and disgrace in our national and political sys-This should be removed by all political parties with all sincerity taking it as a common menace to our national growth and social advancement

Sii, defection for broader ideological programme can take place. This would help polarisation

Sii Manipui is a small State with over a million population It is a very backward State It has got a population of nearly 11 lakhs Its 9,31,000 people are agriculturists out of which 3,33,000 are 38,000 rural workers and are urban workers only During the last 25 years the expectation of the Manipur people has been belied The human problem of Manipur should have been taken into consideration to create a new political in accordance with system in Manipur the natural expectation of our planning

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[Shri Sanat Kumar Raha.]

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One-third of the Manipus population is tribal with all sensitiveness. There are divisions and sub-divisions amongst them. There are parties like integrationists and disintegrationists, parties like the Congress, Manipur People's Party, the C.P.I., the the U.L.P. etc. All these parties are so small in so small a State that one or two defections can decide the fate of Manipur. This cannot be tolerated. A broad, integrated democratic platform of people for their growth and advance can only help Manipur in this situation. The Presidential Rule will be judged and assessed on the basis of achievement towards this end of integrated solidarity of working people.

In this connection I would urge upon the Government to come forward with the proposed Anti-defection Bill as quickly as possible. This will help the process in the Manipur politics.

- Sit, I would suggest some constructive proposals for the Consultative Committee under the President's Rule.
 - (1) The resources of Manipur both in hills and in plains should be fully tapped and utilised.
 - (2) Manipui should be developed as one of the selected beautiful spots for tourism which can earn foreign exchange which is so valuable to our nation.
 - (3) Railway infrastructure and other communication should be developed for development of integrationist idea and industry, commerce and trade.
 - (4) 'Inner-line' permit system should be relaxed for tourists. The town of Imphal should be expanded and developed.
 - (5) Industries like cement, paper-pulp, spinning, handicraft, silk, tasar, sericulture should be taken up for the development of Manipur as quickly as possible

Manipur, now a State, should not be considered as a second class State. It should be taken as a new State, a growing State, and should be handled by the Centre accordingly.

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Irrigation and vast electrification works should be started immediately. The working people should be organised for developmental works in Manipur at all levels.

For long, long years Manipur was a Union Territory. For more than two and a half years it was under President's rule. Again after a year of corrupt regime, it is under President's rule. The people of Manipur are extremely disgruntled with This rule should be as President's rule. short as possible and some basic work should be done for a stable Government free from any defections for petty ends and corruption as far as possible.

Lastly, Sii, from the papers I come to know some facts about Manipur. I want the Minister to go into them. I would like to know whether it is a fact that there is a real generation gap in Manipur, with the younger people completely frustrated and aggressively angry over the actions of their elders as well as the actions from the Centre. If so, the Union Government should grasp the real situation in Manipur, This younger generation nourishes the hope and expectation that they will build their State themselves. They are fed up with President's rule which has failed to attract them because the top bureaucracy in Delhi with the local bureauctacy in Manipur has dragged the situation to such an extent that some youngsters have even gone to the extent of organising a socalled revolutionary government cut off from India. The Government of India has failed to give a correct lead in this dangerous situation. When the Government appoints an Adviser to the Governor, I would suggest that all these sensitive and human problems of Manipur should be tackled. All these factors of "disintegrationism" should also be taken into serious consideration. Manipur today is a centre of block manage

surely not of the monopolists of India only, it is also a centre of the new bureaucratic capital which is growing in Manipur This should also be taken into consideration by the Government

SHRI K C PANT Sil, when I moved the motion for taking the Bill into consideration I did not make a speech because many hon friends said that I should not make a speech in order to save the time of the House Secondly I know that the hon friends who spoke are so well-versed in what follows President's rule that they know the contents of this Bill without my having to spell them out So I was not non-serious when I did not make a speech, I was only considerate

Su, President's rule had to be imposed in Manipur I think. Shri Salam Tombi who is perhaps amongst us most familial with the political situation. In Manipur knows fully well that so far as the Centre is concerned, it was keen that the popular Government in Manipur should continue and in the course of several months when ever there were discussions between the Manipur Government, the Government in which his party had a large share and the Central Government we always co-operated with the popular Government there

And I would even go further and say that when we heard that attempts were being made to bring down the popular Government, we tried to prevent that Gov einment from falling in our own And therefore it is not a happy occasion for me to come before the House in connection with a Bill relating to the imposition of Picsident's rule in I would much rather have seen the popu-Government continue, particularly because I am aware of the fact that Mani pur has been under President's rule for long stretches of time in the past and I can well understand the feelings people of Manipur who would prefer to have a popular Government The Centre would certainly agree with that support that feeling agree with the assess

ment and would have preferred it But it is not quite right of Nawal Kishoreji to say that President's rule had to be imposed in Manipur mainly to justify what happened in Orissa I would rather say because he had no argument . . .

श्री नवल किशोर ग्रसत में सही बात ता यही है।

श्री के० सी० पन्त वैस जा वान ग्राप चान कह दीजिए लिंबन ग्रापक पास काई दलील नहीं थी ता ग्राप उडीसा ना न अग्रे, यह भी सहीं वात है। ग्राप दख ल कि जब एक सिचुएशन में जहां कि नाग्रम की सकरार बन सकती थीं उनका नहीं बना दिया तो एसे में बजाय—कुछ तारीफ करन की ता में नहीं कहूगा लेकिन—उसका समयन करन के ग्रापन उडीसा की दलील दी, वह महज्ञ दर्मान था कि कुछ ग्रालाचना करना था वना में जानता हूं कि दिल में समझते होंगे कि नाम ग्रन्टा विया है।

श्री नवल किशोर वहीं टीक बात है।

श्री गनेशो लाल चौधरी नवल विणार जी कादिल ग्राप ग्रच्छा पढ नेत है।

SHRI K C PANT The other point he raised was that we did not follow the Governor's advice and whether there was any convention in this regard Normally we do accept the Governoi s advice or the Governor's recommendation But the Certial Covernment does take the final decision in these matters and therefore we take the full responsibility for whitever we decide. It is in that light that yesterday in the other House also I referred to this matter because the Governors are coming perhaps for more criticism than they deserve, because the final decision is taken by us and we come to Parliament and Parliament has the say in the matter Shri Salam Tombi said that President's rule was a substitute for popular rule. I agree with But he himself stated that we did well not to allow a popular Government

[Shri K. C. Pant]

to be formed. This is somewhat contradictory. If he wanted popular rule and if his party wanted popular rule, then they could have advised us to allow a new Government to be formed. He is for popular rule but against popular rule by a party other than his own. This is not a consistent policy.

SHRI SALAM TOMBI Popular rule not with defectors.

SHRI K. C. PANT: That is what I way If it is your Government, you say popular rule. If it is a Government by an other party, you say it is not. You have to be consistent in your approach. If you say they are defectors, how did they defect? They defected because you could not hold them together. In what ever way you look at it, I am afraid, the responsibility for President rule you must accept. As I said, if anything, we refluctantly imposed President's rule under the circumstances prevailing there...

6 P.M.

श्री बनारसी दास (उत्तर प्रदेश) श्रीमन् एक प्रश्न मैं पूछना चाहता हूं। क्यों नि मणिपुर में प्रेसिडेंट रूल डिफेक्शन की वजह से हुआ श्रीर कई दफा श्राप घोषणा भी कर चुके हैं कि एटी डिफेक्शन बिल हम ला रहे हैं तो पालियामेट का सेशन श्रव खत्म हो रहा है क्या अब लायेंगे या उत्तर प्रदेश में चुनाव देखने के बाद में ग्राप एटी डिफेक्शन बिल लायेंगे।

श्री के० सी० पन्त: ग्रापको घबडाहट है क्या?
श्री बनारसी दास घबडाहट श्रापकी बान
से होती है। ग्रापको ग्रगर यकीन हाता ता यह
बिल पास हो जाता लेकिन पास नहीं किया ताकि

गुजाईश फिर भी डिफेक्शन की हो।

श्री कें ० सी० पन्त: तो डिफेक्शन की आपको घबड़ाहट हे, यही तो मैंने पूछा।

श्री बनारसी दास: मै तो डिफोक्शन्स कां कन्द्री की पोलिटिक्स मे एक कोढ समझता हू। चुकि श्रापकी श्रोर से यहा कहा गया कि मणिपूर मे जा घटना हुई है वह डिफोक्शन की वजह से हुई—-उड़ीमा मे भो हुग्रा—-ता क्या ग्रापका इरादा है एन्टी डिफोक्शन बिल लान का ? बार-बार यह बायदा ग्राप कर चुके है।

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श्री कें सी० पन्त हमारा इरादा है उसकों लाने का ग्रीर जहां तक हो सके इसी मल में लाने का है, मगर ग्रापने चूकि उत्तर प्रदेश की चर्चा की इसलिए मैंने पूछा कि घबडाहट की बात तो नहीं है।

श्री बनारसी दास घबडाहट तो ग्रापको हा सकती है। हम तो ग्रपोजीशन में है।

SHRI K. C PANT: Shri Salam Tombi suggested that the Committee should consist of 5 members and not fifteen. I would request him to consider that this is a Committee of Parliament and it would not be correct for only Manipur members to be on it, but members from other parts of the country also should be on this Committee because they are as interested in the welfare of Manipur as the members from Manipur themselves. This is our uniform approach in the matter of constituting Consultative Committees for States which come under President's Rule.

SHRI SAI AM TOMBI Manipur is a small State. It has got only three members—two in the Lok Sabha and one in Rajya Sabha

SHRI K C. PANT: Therefore, it is a small Consultative Committee of 15 members. Other Consultative Committees have 40 and sometimes 60 members. So, this is a deliberately small Consultative Committee, but it cannot be confined only to members from that State

He talked of food supply and water scarcity. These are realities and I know that so far as food production is conceined, last year the kharif crop suffered rather badly—almost 50 per cent—because rains failed. During January to March also rainfall has been poor with the result that drought conditions of 1972-73 are

threatening new crop season for 1973-74 We are aware of this and we shall do whatever is necessary in this regard

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Scarcity of water is also there particularly in the hills and also in the plain There has been failure of rains for almost I know that water is being one year tapped from rivers in Imphal and Nam Drinking water is also a problem I am aware of the facts Unfortunately drought is such that I cannot give a ready answer I can only hope that apart from all these measures, we will try to tap all resources available and we shall have to see whether we can supply rigs or there is any possibility of increasing water supply.

It is a question of drinking water, not only irrigation water

Manipur is a boider State It is a sensitive area. It is a beautiful area.

AN HON MEMBER And a tourist area

SHRI K C PANT It is not a tourist Shii Raha suggested that tourism should be developed there. It is true that tourism should be developed, and sometimes security reasons come in the way of our allowing very free traffic of foreigners in that area But we are consi-We have to take into dering this matter account the security aspects as well as the benefits from tourism and balance But economic development of Maniput is a must and we have been taking a lot of interest in the development of Manipur and other areas of North Eastern This is the main thrust of the North Eastern Council and the main ob ject of the North Eastern Council

It will see to it that during the Fifth Plan period steps are taken for the integrated growth of the whole region and funds will be provided by the Centre for this purpose and I hope during the President's rule we shall be able to give an impetus to this growth particularly through the instrumentality of the North-Eastern Council

SHRI SANAT KUMAR RAHA. What about communications and railways?

SHRIK C PANT Communications are important Whether the railways are possible in Manipur or not is a thing to be considered Sir this covers most of the points that have been made

Then, Su regarding the elections, all I can say is that a certain process has to be gone through after every census and now that we have the results census with us There will have to be delimitation of the constituencies and so on and preparation and printing of the electoral rolls and all these things take time While we would like to have early elections, I am afraid a certain minimum period has to elapse to allow all these and other preparatory steps to be taken So, Sir, I cannot hold out any promise for a very early poll

Lastly, Sii, Shri Raha referred to the younger generation and the generation gap which led to some secessionist movement amongst the young people I do not want to talk of the generation gap that is world wide phenomenon and it relates to something which is differently understood In this context, secession cannot be justified as a part of the generation gap Certain young people might have been misled and I think no attempt should be made to call it by a name which makes it res-I can only hope that these young persons will continue as they have been doing in the past few months to give up the futile path that they have been following earlier and I am happy to see that in the last so many months there has been very little activity on the part of any secessionist group in Manipur. This has been one of the happy features of the popular rule and I hope that this

[Shii K C Pant]

continue and wherever it is necessary to continue or establish a dialogue with these young men, whether it is the Manipur People's Party whether it is the CPI or whether it is the Congress or any other party of us have to this problem national 188116 as d although it looks small and 18 rather small in its dimensions But even those small dimensions have shrunk in the last few months and today, the problem hardly exists. I think it is necessary to see that economic development is carried out apace and there is full understanding among the young people of Manipur of what is happening in the rest of the country, of what the ideals of the country are, of the direction in which we are moving of how we are seeking to bring about socio-economic change and give a better life to the millions of our country and so on We have to bring them to the mainstream and that is the surest guarantee of sceing that any viong ideas that might have been planted in their minds at some stage by some elements, about whom I will not speak much at this time, are completely from their minds and they can participate fully in the development of Manipur and the country

Sir, with these words, I once again commend the Bill to the House

SHRI SANAT KUMAR RAHA Sir, I want to know whether the Defections Bill is coming up before the elections there

MR DEPUTY CHAIRMAN He has already said about it He has already said that they are introducing it shortly

SHRI K C PANT 1 thought vou understood that much of Hindi 1 said it in Hindi 1 said that we would try to do it during this Session itself. What 1 said in Hindi probably escaped your attention.

MR DEPUTY CHAIRMAN The ques-

'That the Bill to confer on the President the power of the legislature of the State of Manipur to make laws be taken into consideration"

The motion was adopted

MR DEPUTY CHAIRMAN We shall now take up clause by clause consideration of the Bill

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Litle were added to the Bill

SHRIK C PANT Sir, I move:

'That the Bill be passed"

The question was put and the motion was adopted

MR DEPUTY CHAIRMAN The House stands adjourned till 11 00 a m tomorrow

The House then adjourned at eleven minutes past six of the clock till eleven of the clock on Wednesday, the 9th May, 1973